

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF
VXL INSTRUMENTS LIMITED

Relevant Particulars	
1	Name of Corporate Debtor VXL Instruments Limited
2	Date of Incorporation of Corporate Debtor 28 th February 1986
3	Authority under which Corporate Debtor is incorporated / registered Registrar of Companies – Mumbai
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor CIN: L85110MH1986PLC272426
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor Registered Office - 252, 5th Floor, Building No. 2, Solitaire Corporate Park, Chakala, Andheri East, Mumbai – 400093 Works - 74/C, Electronics City, Hosur Road Bengaluru - 560100
6	Insolvency Commencement Date in respect of Corporate Debtor Order Date: 26 th November 2024 Order Receipt Date: 02 nd December 2024
7	Estimated date of closure of Insolvency Resolution Process 25 th May 2025
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional Name: Jayanti Lal Jain IBBI Registration No: IBBI/IPA-001/IP-P-01792/2019-2020/12845
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board. Address: 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: jljain.ip@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirpvxliil@yahoo.com
11	Last date for submission of claims 16 th December 2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench (Court-V) has ordered the commencement of a Corporate Insolvency Resolution Process of the **VXL Instruments Limited** vide its Order in CP(IB)/570(MB)/2024 dated 26th November 2024, copy of order received on 02nd December 2024.

The creditors of **VXL Instruments Limited** are hereby called upon to submit proof of their claims on or before **16th December 2024** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Jayanti Lal Jain
Name and Signature of Interim Resolution Professional
Date and Place: 03rd December 2024 and Mumbai